

**BEFORE THE AJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

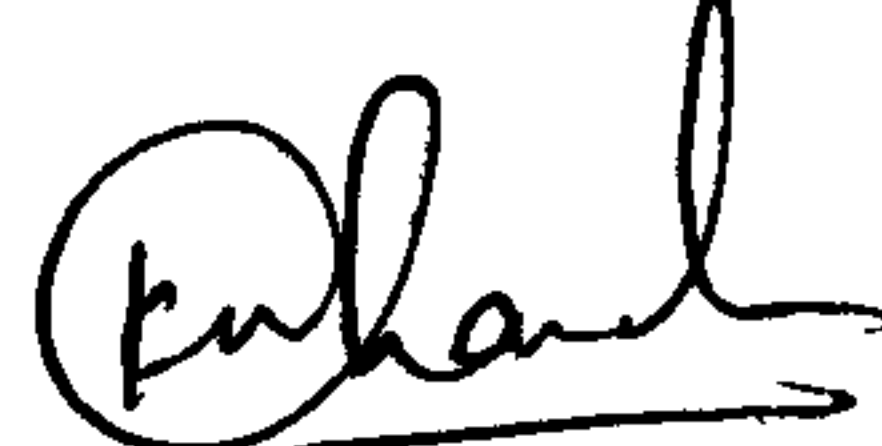
**C.P.(I.B) No. 578/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2019**

Name of the Company: OCS Group (India) Pvt Ltd  
V/s  
Silver Leaf Hotel Pvt Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Khyati Punjabi	Adv.	Petitioner	
2.	For: A.R. Gupta & Associates			

**ORDER**

The Petitioner is represented through learned counsel.

None appeared for the Respondent.

On perusal of the record, it is found that on 06.09.2019, two weeks' time was granted to file reply. Till date no reply is filed, hence, right to file reply is closed. However, the Respondent is at liberty to argue the matter.

List the matter on 06.12.2019

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 25th day of October, 2019

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**